

As directed by Hon'ble the Acting Chief Justice, no case(s) shall be dropped as and when the Courts start functioning. For dropping such Case(s), if so listed, the request shall be made by the Parties or Advocates, before that respective Bench only where the case(s) is/are so listed. This condition will also be applicable to any of the case(s), pertains to Bunch/Connected matters, if so required.

**Sd/**  
**(Narendra Pratap Singh)**  
Registrar (Judicial-III)  
14.07.2016

Sd/-  
HON'BLE THE ACTING CHIEF JUSTICE  
14.07.2016